

**Lack of provision of seats for the coach conductor in express trains**

\*602. SHRIMATI NOORJEHAN RAZACK: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that coach conductors are not provided with any seat in the G.T. and other express trains; and

(b) if so, what are the reasons therefor?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b) A statement is laid on, the Table of the House.

**Statement**

*Lack of Provision of seats for the Coach Conductor in Express trains*

While no separate seat is earmarked for the exclusive use of conductors as they are required to move about and look after the convenience of all classes of passengers, the vacant accommodation in the train and the second seat in the guard's brake-ran are available for his use.

In the first class corridor type coaches and second class sleeper coaches, seats are provided for coach attendants/TTEs. In the vestibuled trains one coach attendant/TTE is required to look after two coaches\* The seats thus rendered vacant, are also available for and are occupied by the conductors, when they are otherwise not engaged in their train duties.

**Complaint against officer, of the I.O.C., Barauni**

\*607. SHRI KISHAN LAL SHARMA: Will the Minister of PETROLEUM, CHEMICALS FERTILIZERS be pleased to state:

(a) whether Government have received any complaint against the Chairman of the Indian Oil Corporation and some officers of the Oil Refinery at Barauni levelling charges of

corruption, cheating, abetment, conspiracy and forgery in contract No. DCR/632 of 1970-71 for repair of pre-mixed road carpeting from the factory-site to the Refinery Township, Begu-sarai; and

(b) if so, what are the details in this regard and what action Government have taken in the matter?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes, Sir.

(b) Since November, 1975 Government have been receiving representations from one Shri J. S. Nayyar, an Engineering Assistant, employed in Barauni Refinery that some over-payment has been made in Contract No. DCR/632 of 1970-71 for repair of premixed road carpeting from the factory site to the Refinery Township, Begusarai. Allegations of corruption, cheating, abetment, conspiracy and forgery have been made against various officers of Indian Oil Corporation including the Chairman. The detailed reports received from Indian Oil Corporation in this regard are under examination.

**India Tobacco Company**

\*608. SHRI MAHADEO PRASAD VARMA:  
SHRI RAMESHWAR SINGH:  
SHRI LADLI MOHAN NIGAM:  
SHRI NARENDRA SINGH:  
SHRI ABDUL REHMAN SHEIKH:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the multinational India Tobacco Company is now a majority Indian-owned company; if so, when was the foreign equity-holding of the company brought down to the required level;

(b) who is the Chairman of this Company and since when he is holding that office; and